

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE C. JAYACHANDRAN

Tuesday, the 27th day of October 2026 / 5th Karthika, 1948
WP(CRL.) NO. 1485 OF 2026(S)

PETITIONER:

JASEELA.C, AGED 38 YEARS, W/O.LATE K.M.BASHEER, CHENATH HOUSE,
IRINGAVOOR, TIRUR TALUK, MALAPPURAM DISTRICT, PIN - 676 103

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
2. ADDITIONAL CHIEF SECRETARY, DEPARTMENT OF HOME, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
3. THE STATE POLICE CHIEF, POLICE HEAD QUARTERS, THIRUVANANTHAPURAM, PIN - 695 001.

Writ petition (criminal) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(Crl.) the High Court be pleased to

(i) Call for the file Home (L) Department : File No.L4/140/2026, which culminated in Exhibit P4 order;

(ii) Stay all further proceedings in S.C.No. 595 of 2021 on the files of the Additional District & Sessions Court-IV, Thiruvananthapuram; pending disposal of the Writ Petition (Criminal).

This petition coming again on for admission upon perusing the petition and the affidavit filed in support of WP(Crl.), this Court's order dated 01/10/2026 and upon hearing the arguments of SRI. M.REVIKRISHNAN, Advocate for the petitioner and of PUBLIC PROSECUTOR, the court passed the following:

P.T.O.

TUESDAY, THE 27TH DAY OF OCTOBER 2026
WP(CRL.) No. 1485 of 2026

JASEELA.C

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SRI.M.REVIKRISHNAN



C. JAYACHANDRAN, J.

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W.P.(Cr1.)No.1485 of 2026

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Dated this the 27th day of October, 2026

O R D E R

State Attorney seeks time to take legal recourse to the contents of Ext.P2 judgment. Three weeks' time is granted. State Attorney will also get specific instructions as to why the subject case was not permitted to be prosecuted by the Prosecutor attached to the Court concerned; and as to why a Prosecutor who is officiating in a different Court has been given the task.

2. The records produced in sealed cover. The records are opened, however, not perused. It will be perused during the course of hearing. The records will be maintained in the files in a sealed cover.

Post on 27.11.2026. Interim Order will stand extended till then.

Sd/-
C. JAYACHANDRAN
JUDGE

SAS

APPENDIX OF WP(CRL.) 1485/2026

Exhibit P2

**A TRUE COPY OF THE ORDER IN CRL.M.C.NO. 6560 OF 2026
DATED 18.08.2026 OF THIS HON'BLE HIGH COURT.**

